

FORM C

A. Certificate to be submitted by the StCB / CCB regarding eligibility of audit firm proposed to be appointed / reappointed as SA

The StCB / CCB is desirous of appointing / reappointing M/s _____, Chartered Accountants (Firm Registration Number _____) as Statutory Auditor (SA) for the financial year _____ for their 1st / 2nd / 3rd year and therefore has sought the prior approval of RBI as per the Section 30(1A) of the Banking Regulation Act, 1949.

2. The StCB / CCB has obtained the eligibility certificate on all criteria of eligibility as prescribed in **Appendix I** of the circular on 'Guidelines on Appointment / reappointment of Statutory Auditors (SAs) of State Co-operative Banks (StCBs) and Central Co-operative Banks (CCBs)' issued vide circular Ref. No. DOS. ARG/SEC. 8/08.91.001/2023-24 dated January 15, 2024, from (name and Firm Registration Number of the audit firm) proposed to be appointed / reappointed as Statutory Auditor of the StCB / CCB for FY _____, along with relevant information, in **Form B** of the circular prescribed by RBI (copy enclosed).

3. The firm has no past association / association for _____ years (between FY _____ and FY _____) with the StCB / CCB as SA and for _____ years (between FY _____ and FY _____) with the StCB / CCB for non-audit work.

4. The StCB / CCB has verified the said firm's compliance with all the eligibility norms prescribed by RBI for appointment of SA of StCB / CCB.

B. Additional Information

i) Name of Statutory Audit Firm with Firm Registration Number (FRN) for last six years:

Sl No	Name of the Audit Firm	FRN	Financial Year of Audit

ii) Copy of the Constitution Certificate of the Audit Firm of the previous Financial Year

Signature

(Name and Designation)

Date: